

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00042/2008
(in O.A. No.518/2008)

Jabalpur, this Monday, the 25th day of November, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Vinay Shukla, S/o Dr. M.L.Shukla, Aged about 58 years,
R/o Room No. 21, New Rest House, Near Hotel Palash,
New Market, T.T.Nagar, Bhopal (M.P.) **-Petitioner**

(By Advocate-NONE)

V e r s u s

Shri Rakesh Sahani, Chief Secretary, Govt. of M.P.
Vallabh Bhawan, Bhopal (M.P.) **- Respondent**

(By Advocate-Shri Akash Chourdhary)

O R D E R (Oral)
By Navin Tandon, AM:-

The respondents have filed their additional reply in which it has been stated that Govt. of M.P. (respondents/contemnors) had approached the Hon'ble High Court of M.P. against the orders of this Tribunal in Writ Petition No. 15122/2008 which was decided on 23.10.2008 upholding the orders passed by this Tribunal.

2. The respondents/contemnors approached the Hon'ble Supreme Court in SLP No. 13585-13587/2009. The Hon'ble Supreme Court vide its order dated 26.05.2009 had stayed the

effect and operation of the contempt proceedings before this Tribunal. The SLP was dismissed on 27.10.2014.

3. The respondents have also pointed out that the applicant was posted as Member of Board of Revenue vide order dated 13.04.2009 and he assume the said charge on 22.04.2009.

4. In terms of orders passed by Hon'ble Apex Court on 27.10.2014, the State Govt. have issued detailed order dated 13.11.2015 (Annexure AR/1) whereby the interregnum period between 12.09.2007 to 21.04.2009 and thereafter the period from 03.11.2000 to 11.09.2007 were treated as period spent on duty for all practical purposes along with the release of pay and allowance.

5. We find there is no willful disobedience of the orders of this Tribunal. Hence, The Contempt Petition is closed.

6. Notices issued to the respondents are hereby discharged.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member